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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION NO.474 OF 2010

Cuttack this the 9th day of September, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Malati Panda...Applicant

-VERSUS-

Union of India & Ors. Respondents

ORDER

Perused the materials on record. The applicant has filed this Original Application under Section 19 of the A.T.Act, 1985, seeking the following relief.

“To direct the Respondents to revise the family pension of the applicant w.e.f. 1.1.2006 to 27.6.2007 as per recommendation of 6th pay commission by fixing at Rs.3000/- + D.A. + medical allowance and pay the differential arrear family pension”.

It is the contention of the applicant that she has been in receipt of family pension from 1.1.2006 to 27.6.2007 in pre-revised rate. Hence, she is entitled to arrears of family pension for the same period in view of the revision of family pension consequent upon the recommendations of 6th Pay Commission. However, in pursuance of the orders of this Tribunal in O.A.No.312/2007, she has been granted arrears of pension for the period from 28.6.2007 to 25.2.2009. In this regard the applicant has already submitted a representation to Respondent No.2 on 11.2.2010 at Annexure-A/4. Since this representation is still pending, without going into the merit of the case, this O.A. is disposed of with direction to Respondent No.2 that he shall consider the grievance of the applicant for arrears of family pension with effect from 1.1.2006 and pass a reasoned order, releasing payment as per entitlement within a period of sixty days from the date of receipt of this order.

Ordered accordingly.



With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send copy of this order along with copy of the O.A. to Respondent No.2 for compliance.


ADMINISTRATIVE MEMBER